the purpose of distribution/allotment of staff side seats on the Council of JCM for the Kendriya Vidyalaya Sangathan;

(b) whether any association has made some suggestions/complaints in this regard; and

(c) if so, the details thereof and reaction of the Sangathan thereto ?

# THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA):

(a) As per the Kendriya Vidyalaya Sangathan (Recognition of Association Rules), before the first day of July each year, the recognised associations are required to furnish to the Sangathan, *inter alia*, Statement of Membership alongwith certified copies of enrolment forms in respect of members and proof of subscription on the proforma annexed. (See below)

(b) and (c) The All India Kendriya Vidyalaya Teachers Association has intimated on 11-5-90 that the use of proforma on which the information is called for it not a "leak-proof" method of ascertaining bonafide membership of different employees' associations in Kendriya Vidyalaya Sangathan. According to them, "duplicacy and triplicacy" of membership strikes at the very root of the concept of representation around which Recognition Rules and constitution of Joint Consultative Machinery revolve. They have suggested that a dependable scientific and "leak proof" method of ascertaining bonafide membership strength should be developed and applied before the associations are asked to submit their membership lists. This is under examination.

## Proforma

of

## PROFORMA IN RESPECT OF MEMBERS OF THE ASSOCIATION/FORUM

#### Name

## Association

Address of Regd. Office/Present Address

Sl. Name of teacher No.	Designation	Name of K. V.
1 2	3	4
Criteria for determining poverty line	(b) what is in this regard;	the criteria adopted
@@2261. SHRIMATI KAMLA SINHA: Will the PRIME MINIS- TER be pleased to state:	(c) whether is also taken purpose; and	the quality of land into account for this
(a) what are the size of land holdings fixed to determining a farmer below the poverty line;	THE DIM (	ISTER OF STATE
@@Previously Unstarred Ques- tion 1838 transferred from the 25th May, 1990.	IN THE MINISTRY OF PLAN- NING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTA- TION (SHRI BHAGEY GOBAR- DHAN): (a) to (d) The poverty	

line is determined on the basis of the level of consumption expenditure and not on the basis of the size of the land holdings or the quality of land. Tho "poverty line" was defined by the Task Force on Minimum Needs and Effective Consumption Demand (in 1979) as the per capita monthly expenditure of Rs, 49-09 in rural areas and Rs. 56. 64 in urban areas at 1973-74 prices corresponding to the per capita daily calorie requirement of 2400 in rural areas and 2100 in urban areas. The poverty line is periodically updated for changes in price level.

# Proforma for ascertaining the membership strength of AIKVTA

2262. SHRI N. E. BALARAM: Will the PRIME MINISTER be pleased to refer to answer to Starred Question 299 given in the Rajya Sabha on the 22nd May, 1990 and state:

(a) whether All India Kendriya Vidyalaya Teachers Association has asked for use of a different proforma for ascertaining membership strength ofdifferent employees' recognised associations;

(b) if so, the details thereof; and

(c) whether new applicant association would be granted recognition as per circular of the 1st September, 1986 or in violation thereof ?

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT CHIMANBHAI (SHRI MEHTA): (a) and (b) The All India Kendriya Vidyalaya Teachers Association has intimated on 11-5-90 that the proforma on which the information for ascertaining membership strength of different recognised employees associations is called for is not 'leak-proof. According to them, "Duplicacy and Triplicacy" of membership strikes at the very root of

the concept of representation around which recognition rules and constitution of Joint Consultative Machinery revolve. They have suggested that a dependable scientific and "leak proof" method of ascertaining bonafide membership strength should be developed and applied before the associations are asked to submit their membership lists.

(c) In accordance with Kendriya Vidyalaya Sangathan (Recognition of Association) Rules, circulated on 9-1-86 an association representing 15% of the distinct category of employees which they purport to represent, may apply for *de-jure* recognition. The application of any new association for recognition can be considered by the Kendriya Vidyalaya Sangathan under these rules.

## Dharna by All India Federation of University and College Teachers Organisation

2263. SHRI N. E. BALARAM J Will the PRIME MINISTER be pleased to state:

(a) whether the All India Federation of University and College Teachers Organisation (AIFUCTO) had decided to organise a day's sit-in dharna by its teachers outside HRD Ministry headquarters on May 21st, 1990 on issue of pay etc.; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA) J (a) and (b) The General Secretary of the All India Federation of University and College Teachers Organisation (AIFUCTO) in his letter dated 16th May, 1990, addressed to the Minister of State for Human Resource Development had informed that the Federation proposed to organise a day long dharma i°